

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/126(KB)2023
IA(I.B.C)/1590(KB)2023,
IA(I.B.C)/1795(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD JULY 2024

IN THE MATTER OF	SHAH BROTHERS VS MCLEOD RUSSEL INDIA LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Neha Sinha, Adv.] For the Financial Creditor

Mr. Jishnu Chowdhury, Adv.] For the Corporate Debtor

Mr. Rishav Banerjee, Adv.]

Mr. Ritoban Sarkar, Adv.]

Mr. Srinjoy Bhattacharya, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the financial creditor present. Ld. Counsel appearing on behalf of the corporate debtor present.
2. The last opportunity is given to the parties to settle the matter before the next date of hearing.
3. Ld. Counsel appearing on behalf of the financial creditor submits that she would take instructions whether to withdraw the present petition because of the on-going consideration on the settlement proposals offered by the Corporate Debtor, **failing which appropriate Order(s) would be passed** in this matter.
4. **It is made clear that no further adjournments would be granted on the point of settlement.**
5. Interim Order, if any, will continue till the next date of hearing, i.e., 31.07.2024.
6. List this matter for further consideration on **31.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**